BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL NEW BOMBAY BENCH, NEW BOMBAY.

Tr. Application No.379/87.

- Union of India, Ministry of Defence, New Delhi.
- Director of Ordnance Services, Army Headquarters, New Delhi.

.. Applicants (Appellants)

V/s.

Shri B.G.Yadav, C.A.F.V.D. Kirkee, Pune.

.. Respondent (Defendant)

Coram: Hon'ble Member(A), Shri P.Srinivasan, Hon'ble Member(J), Shri M.B.Mujumdar.

Tribunal's Order:

Dt. 14.6.1988

Per Shri P.Srinivasan, Member(A)

Shri J.D.Desai for the applicant (appellant)
before the District Court in C.A. No.327/84. Shri Avinash
Shinade for the respondents in the said Civil Appeal.
Part heard and adjourned for further hearing to 13.7.1988
when the applicant should produce records to support their
claim that the respondent Shri Yadav passed the trade test in
1983, a fact which is disputed by Shri Yadav. Particularly
the answer papers in theory and practical should be
produced. Shri Desai will also produce the personal file
of the applicant containing orders of promotions issued
from time to time. Adjourned to 13.7.1988.

(P.SRINIVASAN)
MEMBER(A)

M.B.MUJUMDAR)
MEMBER(J).

Dated: 13.7.1988.

Shr J. D. Desai for the appellant (original defendants) The original plaintiff (respondent in appeal) present in person Submits that his lawyed is unable to come because he is sick. Since this Bench in its present constitution is not likely to assemble again We release this case from part-heard. The application is posted for healing on 7.9.88.

(M.B. Miyundas) (P. Srinivasan) m(A)

Shri . J. D. Dezei, Adv. (for Mr. M-1-Sethene Adv) for the applicant (original royalt) 4.

Mr. Shovade Adv. for the roupdl:

Coriginal applicant.),

Alfred to 18-11-88 For want of time 7/9/88

for Leaving.

Menison (A)